

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Contempt Petition No.25/92
 in
Original Application No.444/90.

Mrs.V.A.Upadhyay. Applicant.

V/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Vice-Chairman, Shri V.S.Deshpande.
 Hon'ble Member(A), Ms.Usha Savara.

Appearances:-

Applicant by Mr.S.P.Saxena,
 Respondents by Mr.R.K.Shetty.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman Dated: 5.3.1993.

Heard Mr.S.P.Saxena for the applicant and
 Mr.R.K.Shetty for the respondents.

The only contention of the applicant's counsel
 is that yearwise entitlements of the employees had not
 been considered by the Review DPC as observed by this
 Tribunal in its Judgment dt. 23.9.1991 while referring
 to Krishan Chander v.Union of India & Ors (1987) 4 ATC 668).
 It is however, apparent from the operative portion of the
 order that ^{twis} it was not the exercise which was contemplated
 when the entitlement of the applicant for promotion was
 to be considered. It is apparent that a fresh DPC meeting
 was to be convened for considering the case of the applicant
 for regular promotion as UDC and this has apparently been
 done and she has been granted a promotion operative
 from the year 1989.

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3. In these circumstances, we find that there is no wilful disobedience of the directions issued by this Tribunal. If the applicant has any grievance he would have the liberty of approaching the Tribunal afresh, but about the maintainability of merits thereof we say nothing in this order.

4. The notice discharged. No order as to costs.

U. Savara
5.2.93

(USHA SAVARA)
MEMBER(A)

M. S. Deshpande
(M. S. DESHPANDE)
VICE-CHAIRMAN.

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